

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 3**  
**(IB)-1994(PB)/2019**

**IN THE MATTER OF:**

Mr. Tuhin Gupta & anr.

.... Applicant / petitioner

v.

M/s. Raheja Developers Ltd.

.... Respondent

**Under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 26.08.2019**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant:

Ms. Ashmita Chaudhary, Mr. Upmanyu Kumar, Advs.

**ORDER**

In respect of the corporate debtor, a petition under Section 7 of Insolvency and Bankruptcy Code, 2016 has already been admitted by this Tribunal namely Shilpa Jain & anr. v. Raheja Developers Limited, [(IB)-1321(PB)/2018] vide order dated 20.08.2019. As per the provisions of Section 11 of the Code, 2016 another Corporate Insolvency Process cannot be initiated against a corporate debtor that is undergoing a corporate insolvency resolution process. However, it is needless to add that the petitioners would be entitled to file their claim before the Insolvency Professional namely Mr. Jitesh Gupta with the address 257, Vardhman City Center, Near Shakti Nagar Railway under Bridge, Gulabi Bagh, Delhi-110052. His

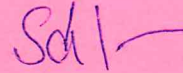


Registration No. IBBI/IPA-002/ IP-N00144/2017-18/10380, Email  
Id: jitesh@jkgupta.com in accordance with law which shall be duly  
considered.

The petition is dismissed as having been rendered infructuous  
with liberty in terms of the order.



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**



**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

26.08.2019  
Aarti Makker